Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding implementation of Food Safety and Standards (Alcoholic Beverages Standards) Regulations, 2018.

Reference is drawn to direction dated 23.10.2019 vide file no. 14(1)2016/Info/Enf/FSSAI for implementation of Food Safety and Standards (Alcoholic Beverages Standards) Regulations, 2018 wherein the time period for implementation of labelling of Indian Brandy as “Indian Brandy (Made from Molasses spirit)” and for use of unused old label and printed cans were extended up-to 31st March, 2020.

2. The comments were received from various stakeholders on Draft Food Safety and Standards (Alcoholic Beverages Standards) Amendment Regulations, 2019 dated 5th July, 2019, which suggested to change the labelling requirement of Indian Brandy i.e. “Indian Brandy (Made from Molasses spirit)”, because Brandy is widely made from sources other than molasses. Based on these comments the labelling requirement is being revised in the finalization of the said draft notification. However, as the notification of said final amendment regulation will take time, the representations were also received from various stakeholders stating that they have to register the label with each state/UT Excise well in advance for timely printing i.e. in January for next excise year and request to extend the time period for implementation of labelling of Indian Brandy as “Indian Brandy (Made from Molasses spirit)”.

3. After due consideration, it has been decided that the date of implementation of labelling of Indian Brandy as “Indian Brandy (Made from Molasses spirit)” as mentioned in para (3) of said direction is further extended till the final notification of said Food Safety and Standards (Alcoholic Beverages Standards) Amendment Regulations.

4. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Act, 2006.

(Dr. Shobhit Jain)

Executive Director
(Compliance Strategy/Training)

To
1. All Food Safety Commissioner

Copy for information to:
1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI